

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 107
(IB)-2900/ND/2019

IN THE MATTER OF:

Gitasha Khanna & Ors.

Vs.

Aegis Value Homes Ltd.

....**Applicant**

....**Respondent**

Order under Section 9 of IBC.

Order delivered on 18.08.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:Mr.Sanjeev Panda, Adv.

For the Respondent

: Mr.AnkurSood, Adv.

ORDER

Learned Counsel for the Corporate Debtor states that the maintainability issue raised by the Corporate Debtor with respect to threshold as per the amendment for number of applicant in view of ordinance 28.12.2019, copy of affidavit from the applicant is received. Learned Counsel undertakes to respond within ten days with the copy in advance to the other side.

List for arguments of maintainability on 29.09.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)